

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

NO. M.A.252 of 1997
(O.A.25 of 1996)

Date of Order : 15.7.1997

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

SOUTH-EASTERN RAILWAY

Vs.

TARUN BASU & ORS.

For the S.E.Railway : Mrs.Bharati Ray, counsel.

For the original applicants : Mr.B.C.Sinha, counsel.

ORDER

This is an application seeking extension of time for implementing the judgment delivered in O.A.25 of 1996 which was passed on 28.11.1996.

2. In the judgment delivered on 28.11.1996, time was allowed for three months from the date of communication of the judgment for implementing the judgment.

3. The instant application has been filed on 24.6.1997. The ld.counsel appearing for the S.E.Railway states that two months time from this date be allowed.

4. Hearing the ld.counsel for the parties and considering the circumstances of the case we direct that the judgment passed in O.A.25 of 1996 be implemented within two months from this date.

5. M.A.252 of 1997 is thus disposed of. No order is passed as to costs.


(M.S.Mukherjee)
Administrative Member


(A.K.Chatterjee)
Vice-Chairman